



	Photographs showing work executed at site	
9.	Proof of Service	25

Through



**Prashant Manchanda**  
COUNSEL FOR RESPONDENT NO.2  
123, R.G. COMPLEX II  
PRASHANT VIHAR, ROHINI  
DELHI – 110085  
[Prashantmanchanda05@gmail.com](mailto:Prashantmanchanda05@gmail.com)  
9971879203

Date:29.09.2025

**THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI  
EXECUTION APPLICATION NO. 29 OF 2025**

IN  
O.A NO. 668 OF 2023

**IN THE MATTER OF:**

PRASHER DEV SHARMA

...APPLICANT

VERSUS

STATE OF PUNJAB & ORS

...RESPONDENTS

**ADDITIONAL REPLY AFFIDAVIT ON BEHALF OF RESPONDENT  
NO. 2 EXECUTIVE OFFICER, HARJEET SINGH MUNICIPAL  
COUNCIL (MC), JAGRAON, DISTRICT-LUDHIANA, PUNJAB IN  
RESPONSE TO THE EA 29 OF 2025 FILED BY THE APPLICANT**

**MOST RESPECTFULLY SHOWETH:**

That the present affidavit shall be read as part and parcel of, and in continuation to, the earlier affidavit dated 16.07.2025, and the contents thereof shall be deemed to have been reiterated herein, save and except to the extent specifically modified or supplemented by the averments made in the present affidavit.

I, Harjeet Singh, the deponent herein, presently serving as Executive officer, being fully acquainted with the facts and circumstances of the present case and duly authorized and competent to depose on behalf of



19 SEP 2025

the answering Respondents, do hereby solemnly affirm and declare as under:

1. That the answering Respondents most respectfully submit that they have been earnestly and continuously taking steps for the implementation of the requisite works in accordance with the Municipal Solid Waste Management Rules, 2016, and have further undertaken necessary measures in compliance with the directions issued by this Hon'ble Tribunal vide final order dated 19.09.2024 passed in Original Application No. 668 of 2023.
2. That the pond in question was created prior to the partition of India, primarily for the purpose of collecting and draining the rainwater of the surrounding area. As per the revenue records, the total area of the said pond is 100 kanal-6 marla and the ownership vests with the Municipal Council, Jagraon.
3. That it is further submitted that this office had addressed a communication to the Tehsildar, Jagraon, vide letter No. 476 dated 16.04.2024, seeking Nishandehi of the pond land situated near Bhadarkali Mandir, Jagraon. In response thereto, the office of the Naib Tehsildar, Jagraon, vide letter No. 127/Reader-2 dated 24.06.2024, forwarded the Nishandehi report along with a copy of the Jamabandi prepared by the field staff to the Municipal Council, Jagraon.

Copy of letters and Jamhabandi is attached as Annexure-A1 to A3

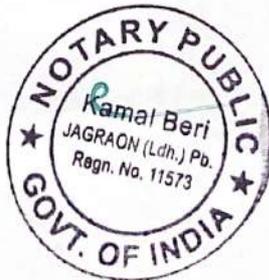


19 SEP 2025

4. That as per the report furnished by the Naib Tehsildar, Jagraon, vide letter No. 127/Reader-2 dated 24.06.2024, **the total area of the pond measures 100 kanal-6 marla**, out of which an area of **34 kanal-6 marla stands encroached**. The encroached portions are detailed as under:

- a. **17 kanal-12.76 marla** of pond land encroached by different religious institutions, namely:
- i. Bhadarkali Mandir – 13 kanal-8.14 marla
  - ii. Dera Baba Mangal Giri – 0 kanal-12.90 marla
  - iii. Laal Mandir – 3 kanal-11.72 marla
- b. **17 kanal-2.15 marla** of pond land encroached by private individuals, where pucca houses have been constructed.
- c. **0 kanal-14.30 marla** of pond land occupied by a school.
- d. **2 kanal-12.23 marla** of pond land covered by a road.

Thus, out of the total pond area of 100 kanal-6 marla, 34 kanal-6 marla is under encroachment. The aforesaid report bears the signatures of the Kanungo, Patwari, Inspector, Municipal Council Jagraon, Assistant Municipal Engineer, Municipal Council Jagraon, Assistant Town Planner, Municipal Council Jagraon, Junior

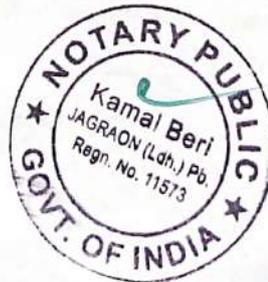


19 SEP 2025

Engineer, Municipal Council Jagraon, DGPS Operator,  
and the Executive Officer, Municipal Council Jagraon.

Copy of Nishandehi dated 16.05.2024 and Map is attached as  
Annexure-A4 to A5

5. That at present, the total area of Bhadarkali Mandir is 18 kanal-  
1.14 marla, out of which 13 kanal-8.14 marla forms part of the  
encroached pond land. The encroached portion is clearly  
demarcated in the Nishandehi map and specifically mentioned in  
the Revenue Department's report (Annexure-A2).
6. That within the premises of Bhadarkali Mandir there also exists a  
small pond, approximately 70 ft. × 70 ft., locally known as a Bauli,  
bearing a foundation stone dated 1874. This fact establishes that  
the said Bauli is of historical origin and cannot be considered as  
belonging to the Mandir, but rather forms part of the original pond  
land. A photograph of the foundation stone is annexed as  
**Annexure-A6.**
7. That it is further submitted that at present no waste material is  
being disposed of at the pond site, and there is no waste lying at  
the said site (photographs annexed hereto as **Annexure -A/7**). It  
is respectfully submitted that a tender and work order worth  
₹99.32 lakhs was allotted for the cleaning of the pond site of  
Bhadarkali Mandir. The remediation work at the said site is  
substantially complete, with over more than 75% of the executable



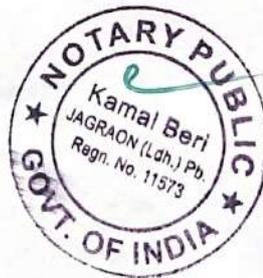
19 SEP 2025

work already undertaken. The pond was thoroughly cleaned after dewatering, the peripheral passage was constructed, and a waste treatment plant based on the *Seechewal Model* has also been set up. During the course of these cleaning operations, a considerable quantity of garbage, debris, and other waste materials, buried for a long period of time, was discovered beneath the pond bed. The excavatable portion of such waste was removed despite the muddy and waterlogged conditions and was temporarily stored at a separate location outside the pond site. Since the waste was wet and unsuitable for immediate remediation, it was allowed to dry so as to attain a remediable state. A separate tender process was completed and a work order worth ₹29.80 lakhs was allotted for the remediation of approximately 7,500 MT of the said waste. The remediation work commenced once the waste had sufficiently dried, and approximately 20% of the remediation has already been completed.

8. That it is pertinent to mention that due to unprecedented floods and continuous heavy rainfall in the last couple of weeks, the said excavated waste has again become heavily waterlogged, rendering the remediation process unworkable. Consequently, the remediation work has temporarily come to a halt.

That it is further submitted that the pond has also refilled with water due to the incessant rainfall, which has adversely affected the progress of the remediation process. The delay in execution is

19 SEP 2020



wholly unintentional and has occurred due to circumstances beyond the control of the Municipal Council, Jagraon.

9. That it is further submitted that an additional period of three months will be required for the complete execution of the works relating to the remediation of the excavated waste and the restoration of the pond to its original condition.
10. That the Municipal Council, Jagraon, has initiated proceedings under the Punjab Public Premises and Land (Eviction and Rent Recovery) Act, 1973, by filing cases against 43 encroachers, seeking possession warrants. The said cases are presently pending adjudication and are listed for hearing on 19.09.2025.
11. That the Municipal Council, Jagraon, has initiated proceedings under the Punjab Public Premises and Land (Eviction and Rent Recovery) Act, 1973, by filing cases against 43 encroachers in respect of the pond land. The said cases were instituted before the Hon'ble Additional Deputy Commissioner (Urban Development), Ludhiana, during the last year, and are presently pending adjudication. Upon obtaining possession warrants, the Municipal Council shall seek necessary police assistance to execute the eviction orders. Simultaneously, efforts are being made to resolve the matter amicably so as to ensure removal of encroachments without disturbance to public order. It is further submitted that whatever decision is rendered by the Hon'ble Court shall be duly implemented in accordance with law.



19 SEP 2025

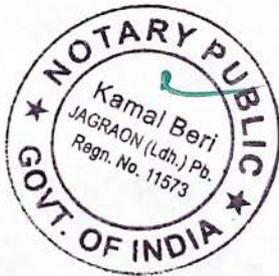


12. That in view of the facts and circumstances submitted hereinabove, it is most respectfully submitted that the answering Respondents have taken diligent and bona fide steps towards compliance with the directions issued by this Hon'ble Tribunal, and substantial progress has already been achieved in the cleaning, remediation, and management of the Bhadarkali Mandir pond site. The delay, if any, has been occasioned solely due to factors beyond the control of the Municipal Council.

Date:

Place:

  
 Executive Officer  
 Municipal Council, Jagraon  
 Jagraon  
 (Harjeet Singh)



Certified that the above was declared  
 On solemn affirmation before me on  
 this 19/9/20 at Jagraon  
 by Harjeet Singh deponent who has been  
 identified by Jaspreet Singh  
 who is Personally Known to me.  
M.C. Jagraon

Attested As Identified  
 Notary Public (Govt. of India)  
 JAGRAON

19 SEP 2020

MUNICIPAL COUNCIL JAGRAON (LUDHIANA)  
ਦਫਤਰ ਨਗਰ ਕੌਂਸਲ ਜਗਰਾਉਂ (ਲੁਧਿਆਣਾ)

Phone & Fax: 01624-223233  
Fire Birgade: 01624-223230

ਸੇਵਾ ਵਿਖੇ,

ਤਹਿਸੀਲਦਾਰ ਸਾਹਿਬ  
ਜਗਰਾਉਂ।

ਨੰਬਰ

478

ਮਿਤੀ

16/04/14

ਵਿਸ਼ਾ-

ਭੱਦਰਕਾਲੀ ਮੰਦਿਰ, ਜਗਰਾਉਂ ਨੇੜੇ ਛੱਪੜ ਵਾਲੀ ਜਗ੍ਹਾ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਨ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਹੈ ਕਿ ਐਨ.ਜੀ.ਟੀ. ਦੀਆਂ ਹਦਾਇਤਾਂ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਹੋਏ ਨਗਰ ਕੌਂਸਲ ਵੱਲੋਂ ਭੱਦਰਕਾਲੀ ਮੰਦਿਰ ਦੇ ਨੇੜੇ ਛੱਪੜ ਦੀ ਰੈਨੋਵੇਸ਼ਨ ਅਤੇ ਰੀਮਾਡਲਿੰਗ ਕਰਨ ਦਾ ਕੰਮ ਆਲਾਟ ਕੀਤਾ ਜਾ ਚੁੱਕਾ ਹੈ। ਇਹ ਕੰਮ ਜਿਸ ਫਰਮ ਨੂੰ ਆਲਾਟ ਕੀਤਾ ਗਿਆ ਹੈ, ਉਸ ਵੱਲੋਂ ਵਾਰ-ਵਾਰ ਕਿਹਾ ਜਾ ਰਿਹਾ ਹੈ ਕਿ ਇਸ ਛੱਪੜ ਦੀ ਰੈਨੋਵੇਸ਼ਨ ਅਤੇ ਰੀਮਾਡਲਿੰਗ ਕਰਨ ਲਈ ਜਗ੍ਹਾ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਨਾ ਹੋਣ ਕਰਕੇ ਚਾਰ-ਦੀਵਾਰੀ ਕਰਨ ਵਿੱਚ ਇੱਕਤ ਪੇਸ਼ ਹੋ ਰਹੀ ਹੈ। ਇਸ ਲਈ ਉਕਤ ਜਗ੍ਹਾ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਨ ਦੀ ਮੰਗ ਕੀਤੀ ਗਈ ਹੈ। ਜੇ ਉਪਰੋਕਤ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਹੋਏ ਭੱਦਰਕਾਲੀ ਮੰਦਿਰ, ਜਗਰਾਉਂ ਨੇੜੇ ਛੱਪੜ ਵਾਲੀ ਜਗ੍ਹਾ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕੀਤੀ ਜਾਵੇ ਤਾਂ ਜੋ ਇਸ ਸਬੰਧੀ ਬਣਦੀ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ ਜੀ।

ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ  
ਨਗਰ ਕੌਂਸਲ ਜਗਰਾਉਂ

ਪਿੱਠ ਅੰਕਣ ਨੰਬਰ 477-78 ਮਿਤੀ 16/04/14  
ਇਸਦਾ ਇੱਕ ਉਤਾਰਾ

1. ਮਾਨਯੋਗ ਡਾਇਰੈਕਟਰ, ਸਥਾਨਕ ਸਰਕਾਰ ਵਿਭਾਗ, ਚੰਡੀਗੜ੍ਹ, ਪੰਜਾਬ।
2. ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਭੇਜਦੇ ਹੋਏ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਤਹਿਸੀਲਦਾਰ ਸਾਹਿਬ ਜਗਰਾਉਂ ਇਸ ਮੱਦ ਸਬੰਧੀ ਪਹਿਲਾਂ ਵੀ ਕਈ ਵਾਰ ਪੱਤਰ ਲਿਖਿਆ ਜਾ ਚੁੱਕਾ ਹੈ, ਪ੍ਰੰਤੂ ਕੋਈ ਗੌਰ ਨਹੀਂ ਕੀਤਾ ਗਿਆ। ਜੇ ਐਨ.ਜੀ.ਟੀ. ਦੀਆਂ ਹਦਾਇਤਾਂ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਹੋਏ ਤਹਿਸੀਲਦਾਰ ਜਗਰਾਉਂ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਵੇ ਕਿ ਛੱਪੜ ਵਾਲੀ ਜਗ੍ਹਾ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਪਹਿਲ ਦੇ ਆਧਾਰ ਤੇ ਕੀਤੀ ਜਾਵੇ ਤਾਂ ਜੋ ਇਸ ਕੰਮ ਨੂੰ ਸ਼ੁਰੂ ਕੀਤਾ ਜਾਵੇ ਜੀ।

ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ  
ਨਗਰ ਕੌਂਸਲ ਜਗਰਾਉਂ

2/2

Phone No:01624-223233  
Fire Brigade: 01624-223230

Office of The Municipal Council Jagraon (Ludhiana)

To

Tehsildar Sahib,  
Jagraon.

No.476

Dt. 16/04/24

Sub: Regarding Nishandehi of Land of Pond near Bhadarkali Mandir, Jagraon.

On the subject cited above it is requested that as per the instructions of Hon'ble N.G.T., Municipal Council Jagraon has allotted the work of renovation and remodeling of the Pond near Bhadarkali Mandir. As informed by the firm who has been allotted this work, that the work of construction of boundary wall related with work of renovation and remodeling of the Pond is getting affected due to lack of Nishandehi of this land and demanded for Nishandeshi of this land. So taking into consideration the Nishandehi of the pond near Bhadarkali should be done so that further action can be taken in this regard.

Sd/-  
Executive Officer  
Municipal Council Jagraon

Endst.No.477-78

dt. 16/04/24

Copy of this :

1. Hon'ble Director, Local Government department, Chandigarh, Punjab.
2. Hon'ble Deputy Commissioner, Ludhiana with a request that Tehsildar sahib, Jagraon has already been written many times but no action been taken. So taking in the consideration the directions of Hon'ble N.G.T., direction should be issued to Tehsildar, Jagraon to do Nishandehi of Land of Pond on priority basis so that work is being started.

Sd/-  
Executive Officer  
Municipal Council Jagraon

ਦਫ਼ਤਰ ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ, ਜਗਰਾਉਂ (ਲੁਧਿਆਣਾ)

ਸੇਵਾ ਵਿਖੇ.

JE/SI

ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ,  
ਨਗਰ ਕੌਸਲ ਜਗਰਾਉਂ।

ਨੰਬਰ: 137 / ਰੀਡਰ-2 ਮਿਤੀ: 24.06.2024.

EO

ਵਿਸ਼ਾ:- ਤੱਦਰਕਾਲੀ ਮੰਦਰ, ਜਗਰਾਉਂ ਨੇੜੇ ਛੱਪੜ ਵਾਲੀ ਜਗ੍ਹਾ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਨ ਸਬੰਧੀ।

ਹਵਾਲਾ:- ਆਪ ਜੀ ਦੇ ਦਫ਼ਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 476 ਮਿਤੀ 16.04.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਅਤੇ ਜਮਾਬੰਦੀ ਦੀ ਨਕਲ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਨ ਲਈ ਫੀਲਡ ਸਟਾਫ਼ ਨੂੰ ਭੇਜੀ ਗਈ। ਫੀਲਡ ਸਟਾਫ਼ ਦੀ ਰਿਪੋਰਟ ਮੁਤਾਬਿਕ ਮੌਕਾ ਪਰ ਨਿਸ਼ਾਨਦੇਹੀ ਕੀਤੀ ਗਈ, ਜਿਸ ਦੀ ਰਿਪੋਰਟ ਨਾਲ ਸ਼ਾਮਿਲ ਹੈ।

ਨੱਥੀ ਵਰਕੇ: 137

ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ,  
ਜਗਰਾਉਂ।

Office of Nayab Tehsil Jagraon (Ludhiana)

To

Executive Officer,  
Municipal Council, Jagraon.

No.127/Reader-2

Dt. 24-06-2024

Sub: Regarding Nishandehi of Land of Pond near Bhadarkali Mandir, Jagraon.

Ref: Your office letter No.476 dt.16.04.2024

On the subject cited above it is requested that letter in the reference and copy of jamhabandi was sent to field staff for Nishandehi. As per report of field staff Nishandehi has been done and report of this is enclosed.

Encl.page 1 to 7

Sd/-  
Nayab Tehsildar,  
Jagraon

ਸਮਾਂਬੰਦੀ-2022		2023 ਪਿੰਡ- ਅਰਵਾੜ ਰਾਪਲਾ		ਰੁੱਦਬਸਤ ਨੰ:- 130 ਤਹਿਸੀਲ- ਜਗੜਾਉ		ਜ਼ਿਲਾ- ਰੁਪਿਆਣਾ	
1	2	3	4	5	6	7	8
ਕੰਪਾਨ ਨੰ./ ਖੇਤਰੀ ਨੰਬਰ/ ਸਿਰਕਾਰ	ਖੇਤਰੀ ਨੰਬਰ/ ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਬਜ਼ਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਨਿਚਾਈ ਦਾ ਸਾਬਨ	ਮੁਕੱਬਾ ਅਤੇ ਖਾਹਾ ਨੰਬਰ	ਰਕਬਾ ਅਤੇ ਭੂ ਦੀ ਕਿਸਮ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
502/ 474	589	ਸ਼੍ਰੀ ਸੁਖਜੋਤ ਕਮੇਟੀ ਜਗੜਾਉ	ਕਦੇ ਨਾਮ		66	90-13 (4-58-55-04) 1 ਟੈਕਸਟੀਲ ਫੀਲਡ	
ਕਾ 29.90 ਮਾ 18.00 ਕਾਦੀ 11.21 (ਦੀ) ਵਾਲੀ (ਅੰਕੜਾ) ਵਾਲੀ					66	4-5 (0-21-49-19) 1 ਟੈਕਸਟੀਲ ਫੀਲਡ	
					66	8-5 (0-41-73-12) 1 ਟੈਕਸਟੀਲ ਫੀਲਡ	
					66	0-16 (0-4-4-69) ਟੈਕਸਟੀਲ ਅਚਲਾਈ	
				ਕੁਲ	ਸੰਭ 4	103-19 (15 25-83-84)	
						103 ਕਾਮ 19 ਮਰਬਾ (5 ਟੈਕਸਟੀਲ 25 ਫੀਲਡ 83.84 ਟੈਕਸਟੀਲ) ਫੀਲਡ	
						9 ਕਾਮ 16 ਮਰਬਾ (1 ਟੈਕਸਟੀਲ 4 ਫੀਲਡ 4.69 ਕਾਮ) ਟੈਕਸਟੀਲ ਅਚਲਾਈ	
						103 ਕਾਮ 3 ਮਰਬਾ 5 ਟੈਕਸਟੀਲ 21 ਫੀਲਡ 73.16 ਟੈਕਸਟੀਲ) ਟੈਕਸਟੀਲ ਫੀਲਡ	
ਨਿਕਾਸ ਨੰ 22	ਕਾਮ 256 ਕਾਮ 7 ਮਰਬਾ (12 ਟੈਕਸਟੀਲ 56 ਫੀਲਡ 76.46 ਮਰਬਾ)	ਕਾਮ 22 ਕਾਮ 13 ਮਰਬਾ (1 ਟੈਕਸਟੀਲ 14 ਫੀਲਡ 57.66 ਮਰਬਾ)	ਕਾਮ 22 ਕਾਮ 13 ਮਰਬਾ (1 ਟੈਕਸਟੀਲ 14 ਫੀਲਡ 57.66 ਮਰਬਾ)	ਕਾਮ 22 ਕਾਮ 13 ਮਰਬਾ (1 ਟੈਕਸਟੀਲ 14 ਫੀਲਡ 57.66 ਮਰਬਾ)	ਕਾਮ 22 ਕਾਮ 13 ਮਰਬਾ (1 ਟੈਕਸਟੀਲ 14 ਫੀਲਡ 57.66 ਮਰਬਾ)	ਕਾਮ 22 ਕਾਮ 13 ਮਰਬਾ (1 ਟੈਕਸਟੀਲ 14 ਫੀਲਡ 57.66 ਮਰਬਾ)	ਨਿਆਈ ਚਾਪੀ
ਕੋਮਰਕਮ (ਟੈਕਸਟ)	235 ਕਾਮ 14 ਮਰਬਾ (11 ਟੈਕਸਟੀਲ 82 ਫੀਲਡ 18.79 ਮਰਬਾ)	ਕਾਮ 22					
	ਕੁਲ ਮੁੱਲ 1	ਕੁਲ ਮੁੱਲ 2	ਕੁਲ ਮੁੱਲ 3	ਕੁਲ ਮੁੱਲ 4	ਕੁਲ ਮੁੱਲ 5	ਕੁਲ ਮੁੱਲ 6	ਕੁਲ ਮੁੱਲ 7
ਸਿਰਕਾਰ ਨਿੱਜੀ - 09-05-2024 04:07:00 530 ਸਮ		ਕੋਮਰਕਮ ਦਾ ਨਿਕਾਸ ਨਿੱਜੀ 08/05/2024 ਤਕ		ਕੋਮਰਕਮ ਅੰਦਰ ਕਾਬਜ਼ਕਾਰ ਦਾ ਨਾਮ		ਕੋਮਰਕਮ ਅਤੇ ਰਿਕਾਰਡ ਮੁਰਾਬਬ ਨਾਲ ਦਰਮਤ 01	
ਕੋਮਰਕਮ ਦੇ ਨਿਕਾਸ		ਕੋਮਰਕਮ ਦੇ ਨਿਕਾਸ		ਕੋਮਰਕਮ ਦੇ ਨਿਕਾਸ		ਕੋਮਰਕਮ ਦੇ ਨਿਕਾਸ	

Jamhabandi-2022 2023		Village- Agwar Rahlan		Hadbast No.130		Tehsil- Jagraon		District- Ludhiana		
1	2	3	4	5	6	7	8			
Khevat No./ Maal/Patti, Namberdar	Khatauni No./Lagaan	Name of Owner and detail	Name of Kaashtkaar and detail	source of irrigation	Murabba and Khasra No.	Area and Land Type	Remarks			
502/474	589	Municipal Committee Jagraon	Rafaaye Aam		66	90-13 (4-58-55.94) Gair-Mumkin Pond				
Total 29.90 Maal 18.69 Safai 11.21					67	4-5 (0-21-49.89) Gair-Mumkin Pond				
(Patti) Empty (Namberdar) Empty					68	8-5 (0-41-73.32) Gair-Mumkin Pond				
					69	0-16 (0-4-4.69) Gair-Mumkin Aabnosi				
				Total	Kittey 4	103-19 (5- 25-83.84)				
						103 Kanaal 19 marla (5 Hactare 25 air 83.84 Centare) Gair-Majruaa				
						0 kanaal 16 marla (0 Hactare 4 Air 4.69 Centare) Gair-Mumkin Aabnosi 103 kanaal 3 marla (5 Hactare 21 Air 79.16 Centare) Gair-Mumkin Pond				
Mizaan Kittey Gair-Majruaa (Centae)	22 233 kanaal	Area 256 kanaal 7 marla (12 Hactare 96 Air 76.46 Majruaa 22 kanaal 13 mrala (1 Hactare 14 Air 57.66 22 kanaal 13 marla (1 Hactare 14 air 57.66 Centare) Niyaai Chahi centare) 14 marla (11 Hactare 82 Air 18.79) Centare)								
Transaction No.5354	Total page1	Total Fee:25			Name of employee and designation: Gurwinder singh, Nakal operator, fard kendre Jagraon			Nakal is correct as per computer revenue record		
page 1 of 1		date of printing 09-05-2024 04:07:00: 5:30PM			Revenue record upto dt.08/05/2024 is recorded by Patwari in computer.			sd/-	signature of employee	

ਬਿਪਿੰਡ ਚਾਕਰ ਸਿਰਕਰਵੀ

16-5-25

ਮੀ. ਗੁਰਮ ਤੇ ਸਗਰੀ

ਮਾਮਲਾ ਨੁਮਰ ਟੀ.ਐਚ.ਐਚ. ਸੀ. ਚ, ਰਾਮਾ ਕੇਸਰ ਸਗਰੀ ਤੇ  
 ਪਿੰਡਾ ਸਿੰਘ 471 ਮਿਲ 16/4/2024 ਪ੍ਰਤੀਬਿੰਡ ਚਾਕਰ ਮੀ. ਗੁਰਮ  
 ਸਿੰਘ ਖਰਾ 65 67 ਦੀ ਸਿਰਕਰਵੀ ਕਰ ਚਾਕਰ ਮੈਂਕਾ ਪਾ ਫਿਰ  
 ਫਿਰ ਸਿਰਕਰਵੀ D.G.P.S ਸਿਰਕਰਵੀ ਗਈ ਚੀਜ਼ੀ ਗਈ ਤੇ ਮੈਂਕਾ ਪਾ  
 ਪਟਵੀ ਤਰਾ ਤਰਾ ਸਿੰਘ, ਰਾਮਾ ਕੇਸਰ ਤੇ ਮਫਿਰਕੀ, ਕਰਕਰਕੀ  
 ਮੈਂਕਾ ਪਾ ਤਰਾ ਮੈਂਕਾ ਸਿਰਕਰਵੀ ਮੀ. ਗੁਰਮ ਸਗਰੀ ਫਿਰ ਕੇਸਰ  
 ਪਿੰਡਾ  $\frac{13}{1}$  (ਫਿਰਕੀ ਪਿੰਡਾ) ਅਤੇ  $\frac{13}{21}$  (ਫਿਰਕੀ-ਪਿੰਡਾ) ਕੇਸਰ ਪਿੰਡਾ

ਸਿੰਘ ਤੇ D.G.P.S ਸਿਰਕਰਵੀ ਫਿਰਕੀ ਸਿਰਕਰਵੀ ਪ੍ਰਤੀ ਚੀਜ਼ੀ  
 ਸਿਰਕਰਵੀ ਫਿਰਕੀ ਸਿਰਕਰਵੀ ਕਰਕੀ ਸਿਰਕਰਵੀ ਚੀਜ਼ੀ ਫਿਰਕੀ ਤੇ  
 ਸਿੰਘ ਖਰਾ 67 ਫਿਰਕੀ ਸਿੰਘ ਫਿਰਕੀ 1 ਸਿੰਘ ਫਿਰਕੀ ਸਿੰਘ, ਫਿਰਕੀ ਫਿਰਕੀ  
 $\frac{K}{3} - \frac{M}{11.72}$  ਫਿਰਕੀ ਮੈਂਕਾ ਚੀਜ਼ੀ ਸਿੰਘ ਮੈਂਕਾ ਚੀਜ਼ੀ ਕਰਕੀ  
 $\frac{K}{0} - \frac{K}{13.28}$  ਫਿਰਕੀ ਚੀਜ਼ੀ: ਸਿੰਘ ਚੀਜ਼ੀ ਗਈ ਤੇ ਮੈਂਕਾ ਸਿੰਘ ਖਰਾ  
 66 ਫਿਰਕੀ ਤੇ 2 ਸਿੰਘ ਫਿਰਕੀ ਸਿੰਘ ਤੇ ਫਿਰਕੀ ਫਿਰਕੀ  $\frac{K}{0} - \frac{M}{12.90}$  ਫਿਰਕੀ  
 ਮੈਂਕਾ ਚੀਜ਼ੀ ਤੇ ਚੀਜ਼ੀ ਕਰਕੀ  $\frac{K}{0} - \frac{M}{12.33}$  ਸਿੰਘ ਮੈਂਕਾ ਤੇ  
 ਸਿੰਘ ਖਰਾ 3 ਫਿਰਕੀ ਸਿੰਘ ਤੇ ਫਿਰਕੀ ਕਰਕੀ ਚੀਜ਼ੀ ਚੀਜ਼ੀ: ਸਿੰਘ  
 ਮੈਂਕਾ ਮੈਂਕਾ ਚੀਜ਼ੀ ਕਰਕੀ ਚੀਜ਼ੀ ਫਿਰਕੀ  $\frac{K}{17} - \frac{M}{2.15}$  ਚੀਜ਼ੀ ਚੀਜ਼ੀ  
 ਮੈਂਕਾ ਸਿੰਘ ਖਰਾ 4 ਫਿਰਕੀ ਸਿੰਘ ਸਿੰਘ ਫਿਰਕੀ ਫਿਰਕੀ  
 $\frac{K}{0} - \frac{M}{1.24}$  ਚੀਜ਼ੀ ਮੈਂਕਾ,  $\frac{K}{1} - \frac{M}{5.39}$  ਚੀਜ਼ੀ ਕਰਕੀ,  $\frac{K}{1} - \frac{M}{5.39}$

P.T.O.



Report Regarding Nishandehi  
Agwar Rahlan Tehsil Jagraon

As per order of Tehsildar Sahib, Jagraon letter no.476 dated 16/4/2024 reached at location regarding Nishandehi of location Agwar Rahlan Khasra No. 66, 67. This Nishandehi is being done through D.G.P.S. system. Patwari halka Tarsem Singh, Officers, employees of Municipal Council are present on location. Nishandehi is started through D.G.P.S. system from Stone situated 13/1 (North-West) and 13/21 (South-West) in Agwar Dala Jagraon. Map has been prepared after Nishandehi is being done on computer. In Khasra No.67 which is given No.1, Mandir is situated in 3 kanaal-11.72 marla area and Gair-Mumkin road has been constructed on remaining part 0 kanaal-13.25 marla area and in Khasra no.66 which is shown in No.2, Mandir is situated in 0 kanaal-12.90 marla area and Remaining part 0 kanaal-12.32 marla area is under Road. Number Khasra 3 is shown, in this part Gair-Mumkin houses are constructed on 17 kanaal-2.15 marla area and Number Khasra 4 is shown, in this area, houses are constructed on 0 kanaal-1.24 marla area, Road is constructed on 1 kanaal-5.39 marla area and Mandir is constructed on 0 kanaal-1.38 marla area and Number 4 is shown on map, in this area school is constructed on 0 kanaal-12.92 marla area. Number 6 is shown on map, in this area Mandir is constructed on 13 kanaal-8.14 marla area. Number 7 is shown on map, in this area Gair-Mumkin Road is constructed. Number 8 is shown on map, this area is under Pond and area of this is 66 kanaal-0 marla approx.and on 34 kanaal-6 marla area there are houses, Mandir, Road, School are situated. Copy of Map is enclosed herewith. List of signatures of Officers, employees present on the location is attached. Report of Nishandehi is presented for further action.

Sd/-  
Tarsem Singh Patwari  
16-5-24

Sd/-  
Gurdev Singh Kanungo  
16-5-2024

Sd/-  
Baljit Singh Kanungo  
16-5-24  
Halka Kaunke Kalan

Sd/-  
Vikas Dhawan, Inspector

Sd/-  
Satya jit, A.M.E.

Sd/-  
Shikha, A.T.P

Sd/-  
Daljit Singh, J.E.

Sd/-  
Tarsem Singh, D.G.P.S. Operator

Sd/-  
Sukhdev Singh Randhawa, EO



Annexure A-6



## Annexure - A7















ashwani kaushik &lt;kaushikashwani278@gmail.com&gt;

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**Additional Affidavit by Respondent No. 2 in EA 29 of 2025 i.e. Prasher Dev Sharma vs State of Punjab**

1 message

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**ashwani kaushik** <kaushikashwani278@gmail.com>

Fri, Sep 19, 2025 at 1:17 PM

To: Victorynation555@gmail.com

Dear Sir,

Please find attached the Reply Affidavit filed on behalf of Respondent No. 2 i.e. Municipal Council, Jagraon in EA 29 of 2025

Kindly treat this as an advance service and acknowledge the receipt of the same.

This is for your record.

Best Regards

Ashwani Kaushik

Advocate

on behalf of

Mr. Prashant Manchanda

**Additional Affidavit on behalf of R2 in EA 29 of 2025\_pagenumber.pdf**

16745K